

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

(IB)-771(PB)/2018

IA/5191/2023, Contempt Petition/37/2023

IN THE MATTER OF:

Capri Global Capital Ltd.

.....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 19.09.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Mr. Kumar Deepraj, Adv. for Mr. Rajneesh Tyagi
For the Respondent	: Mr. Sanjay Kr. Singh, Ex-RP/Respondent in Contempt Petition/37/2023
For the RP	: Mr. Rishabh Jain, Adv.
For the Home Buyers	: Mr. Mayank Mittal, Adv.
For the SRA	: Mr. Arpit Singh Arora, Adv.
For the Paridhi Finvest Pvt. Ltd.	: Mr. Kunal Godhwani, Adv.

ORDER

IA/5191/2023:-

This is an application filed by the Resolution Professional for approval of the Resolution Plan. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional and also Ld. Counsel on behalf of the secured Financial Creditor. Order in this matter is **reserved**.

In the mean time, Resolution Professional may file short synopsis within a period of 5 days.

Contempt Petition/37/2024:-

This is a contempt filed by the present Resolution Professional against the previous Resolution Professional for disobedience and non compliance of order dated 13.03.2023 passed in IA/2811/2022. Ld. Counsel on behalf of the contempt Petitioner and Respondent in person is present. Vide order dated 09.08.2024, a submission was made on behalf of the Respondent that whatever documents he is having he will hand over to the newly appointed Resolution Professional before the next date of hearing. He further submitted that in compliance of order dated 09.08.2024, he is present physically and he has already handed over all the documents which were available with him to the newly appointed Resolution Professional i.e. Petitioner. Ld. Counsel on behalf of the contempt Petitioner acknowledges the same. In view of this, contempt proceedings are closed. Non Applicant (previous Resolution Professional) is discharged. The present Contempt Petition/3.7/2024 is **disposed of.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)